

The Central Administrative Tribunal,

Patna, Patna Bench.

OA - 542/96

1./ 8.11.96. Shri Rajendra Nr. Singh, the counsel for the applicant.

Heard learned counsel for the applicant on admission matter. I have gone through the records and on the strength of the submissions made by the learned counsel for the applicant I find it is a fit case to issue No. 2 directions upon the respondents to dispose of his representations vide Annexures A/3 to A/5. It is submitted by the learned counsel for the applicant that the respondent No. 2 ~~who is the Divisional Railway Manager~~ is the competent authority to consider the grievances of the applicant made in his representation. According to the learned counsel for the applicant, the applicant was removed from service on the strength of the judgement of the Criminal Court by which he was convicted and ultimately the applicant approached before the Hon'ble High Court against the order of conviction and sentences passed by the lower court and ultimately he succeeded before the Hon'ble High Court ~~and their~~ ~~Lordship~~ of the Hon'ble High Court by judgement dated 29.9.95 (Annexure-2) set aside the order of conviction passed by the Court concerned and it held that none of the charges could be established against the applicant. Thereafter the applicant made several representation as mentioned above

DA - 542/96

but all the representation remained unattended by the authorities concerned.

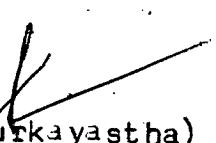
2. In view of the aforesaid circumstances, I direct the respondent No. 2 to dispose of the representation of the applicant made before the authorities vide Annexure A/3, A/4 and A/5 within 42 days from today with speaking

~~✓ from the date except other fish representation~~ further and reasoned order. The respondent No. 2 is also directed

to pay dues if he is entitled according to law forthwith.
Forwarded ~~✓~~ his representation are accepted by the respondent No. 2.

In view of the matter I direct the applicant to send copy of the application bearing No. 542/96 to the respondent No. 2 within 7 days from today. Accordingly, with the aforesaid directions, the application is disposed of.

/CBS/


(D. Purkayastha)
Member (J)